GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 88 TO BE ANSWERED ON 01.12.2025

FAIR AND STABLE EMPLOYMENTS IN GOVERNMENT DEPARTMENTS

88. SHRI SUDAMA PRASAD:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the steps taken by the Government in regard to the Judgment of the Supreme Court in Jaggo vs. Union of India and others in ensuring fair and stable employments in Government departments and in removing temporary arrangement and outsource arrangements; and
- (b)if so, the details thereof along with the action taken by the Government thereon?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) & (b): The Government posts are regularly filled up in accordance with the recruitment rules. However, keeping in view the administrative exigency of work, economy of operations and unavoidable circumstances, outsourcing through contract is also sometimes resorted to.

There are detailed procedures laid down for procurement of such non-consulting or outsourced services, including through e-procurement, in the "General Financial Rules 2017" (GFR 2017), and the "Manual for Procurement of Non-Consultancy services, 2025". Any deviation or violation can be dealt by the concerned Ministry or Department appropriately.
